

Central Administrative Tribunal
Principal Bench, New Delhi.

OA-168/97

Hon'ble Shri S.P. Biswas, Member(A)

New Delhi this the 24th day of January, 1997.

Sh. Ashok Kumar Choudhary,
S/o Sh. Hari Ram Choudhary,
R/o 9/3745, Gali No.6,
Subash Mohalla, Gandhi Nagar,
New Delhi-31. Applicant

(through Shri D.R. Gupta, advocate)

versus

1. The Chief Engineer,
P.W.D. of the NCT of Delhi.
2. The Executive Engineer,
PWD of NCT of Delhi,
Indraprastha Estates,
New Delhi.
3. The Asstt. Engineer(E)I
PWD IV (NCTO Sub Div.I),
Karkardooma, Delhi. Respondents

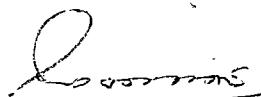
ORDER (ORAL)

The applicant is aggrieved by the action of respondents in dispensing with his services w.e.f. 7.12.96. The applicant submits that he has been working satisfactorily with the respondents from 12.4.93 and continued to get salary @ Rs.975/- which was subsequently increased to Rs.1075/-. The said salary was further increased to Rs.1155/-. As per applicant, he is due for temporary status and but for his absence he would have possibly obtained the temporary status for having continued in the work for more than three years. The applicant would further contend that he has not been re-engaged illegally though his juniors have been allowed to continue ignoring his superior claim. That apart, the respondents have forced him to work under a contractor.

(3)

2. In view of the circumstances aforesaid, the applicant's case deserves consideration and I direct to respondent No.1 to consider the case of the applicant in the light of the Scheme laid down on the subject, pass a reasoned order and communicate the same to the applicant within a period of two months from the date of receipt of a certified copy of this order. Let a copy of this O.A. be sent to Respondent order No.1 by the Registry. I make it clear that I have not expressed any opinion on the merit of the case.

The O.A. is disposed of as aforesaid.


(S.P. Biswas)
Member(A)

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